

COURT-I

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

APPEAL NO. 98 OF 2014 & IA NOs. 343, 402 OF 2014
APPEAL NOS. 116 OF 2014, APPEAL NO. 134 OF 2014
APPEAL NO. 100 OF 2013 & IA NO. 116 OF 2013
APPEAL NO. 125 OF 2014 & IA NO. 211 OF 2014
APPEAL NO. 44 OF 2014 & IA NO. 65 OF 2014
APPEAL NO. 74 OF 2014 & IA NO. 143 OF 2014

Dated : 12th October, 2015

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. T. Munikrishnaiah, Technical Member
Hon'ble Mr. I.J. Kapoor, Technical Member

In the matter of :

APPEAL NO. 98 OF 2014 & IA NOs. 343, 402 OF 2014

Uttar Haryana Bijli Vitran Nigam Ltd. & Anr.Appellant(s)
Versus
Central Electricity Regulatory Commission & Ors.Respondent(s)

Counsel for the Appellant(s) : Mr. M.G. Ramachandran
Ms. Anushree Bardhan

Counsel for the Respondent(s) : Mr. Dhananjay Baijal and
Mr. Nikhil Nayyar for R-1

Mr. Amit Kapur, Ms. Poonam Verma
Mr. Gaurav Dudeja and
Mr. Malav Deliwala for R-2/APL

APPEAL NO. 116 OF 2014

Gujarat Urja Vikas Nigam Ltd.Appellant(s)
Versus
Central Electricity Regulatory Commission & Ors.Respondent(s)

Counsel for the Appellant(s) : Mr. Ravi Prakash
Mr. Nitish Gupta
Mr. Samir Malik

Counsel for the Respondent(s) : Mr. Amit Kapur, Ms. Poonam Verma
Mr. Gaurav Dudeja and
Mr. Malav Deliwala for R-2/APL

APPEAL NO. 134 OF 2014

Prayas Energy GroupAppellant(s)
Versus
Central Electricity Regulatory Commission & Ors.Respondent(s)

Counsel for the Appellant(s) : -

Counsel for the Respondent(s) : Mr. Amit Kapur, Ms. Poonam Verma
Mr. Gaurav Dudeja and
Mr. Malav Deliwala for R-2/APL

APPEAL NO. 100 OF 2013 & IA NO. 116 OF 2013

Uttar Haryana Bijli Vitran Nigam Ltd. &Anr.Appellant(s)
(Jointly through Haryana Power Purchase Centre)
Versus
Central Electricity Regulatory Commission & Ors.Respondent(s)

Counsel for the Appellant(s) : Mr. M.G. Ramachandran
Ms. Anushree Bardhan

Counsel for the Respondent(s) : Mr. Dhananjay Baijal and Mr. Nikhil
Nayyar for R-1

Mr. Amit Kapur, Ms. Poonam Verma
Mr. Malav Deliwala and Mr. Gaurav
Dudeja for R-2/APL

APPEAL NO. 125 OF 2014 & IA NO. 211 OF 2014

Energy WatchdogAppellant(s)
Versus
Central Electricity Regulatory Commission & Ors.Respondent(s)

Counsel for the Appellant(s) : -

Counsel for the Respondent(s) : Mr. Dhananjay Baijal and
Mr. Nikhil Nayyar for R-1

Mr. Amit Kapur, Ms. Poonam Verma
Mr. Buddy A. Ranganadhan
Mr. Malav Deliwala and Mr. Gaurav
Dudeja for R-2/APL

APPEAL NO. 44 OF 2014 & IA NO. 65 OF 2014

Dakshin Haryana Bijli Vitran Ltd. & Ors.Appellant(s)
Versus
GMR Kamalanga Energy Ltd. & Ors.Respondent(s)

Counsel for the Appellant(s) : Mr. G. Umapathy
Mr. R. Mekhala

Counsel for the Respondent(s) : Mr. Amit Kapur
Mr. Vishrav Mukherjee
Mr. Rohit Venkat for R-1 (GMR)

APPEAL NO. 74 OF 2014 & IA NO. 143 OF 2014

Gridco Ltd.Appellant(s)
Versus
GMR Kamalanga Energy Ltd. & Ors.Respondent(s)

Counsel for the Appellant(s) : Mr. RaJ Kumar Mehta
Mr. Abhishek Upadhyaya
Ms. Himanshi Adnley

Counsel for the Respondent(s) : Mr. K.S. Dhingra for R-6
Mr. Amit Kapur
Mr. Vishrav Mukherjee
Mr. Rohit Venkat for R-1 (GMR)

Mr. Rajiv Bhardwaj for R-3

ORDER

This group of appeals is placed before us for fixing date of hearing. The matters will be heard on **01.12.2015 at 11.00 a.m.**

Counsel are agreed that Appeal Nos. 97 of 2014, 151 of 2013, 98 of 2014 and 100 of 2013 are lead matters and they will be taken up first. A common compilation may be filed for convenience of this Tribunal by 15th November, 2015.

(I.J. Kapoor)
Technical Member
Ts/dk

(T.Munikrishnaiah)
Technical Member

(Justice Ranjana P. Desai)
Chairperson